

Open Cour

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD**

Original Application No. 101 of 2006

Monday, this the 02nd day of February, 2009

**Hon'ble Mr. Ashok S. Karamadi, Member-J
Hon'ble Mrs. Manjulika Gautam, Member-A**

Surendra Kumar Paswan, aged about 32 years, Son of Kusheshwar Paswan, R/o Officers Colony, Type-IV Awas, Room No. 20 District-Gorakhpur.

Applicant

By Advocate: Sri Pankaj Srivastava

Vs.

1. Union of India through its Secretary, Ministry of Communication, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Post Master General, Gorakhpur.
3. Senior Superintendent of Post Offices, Gorakhpur Division, Gorakhpur.
4. Sub-Divisional Inspector, Anand Nagar, District-Gorakhpur.

Respondents

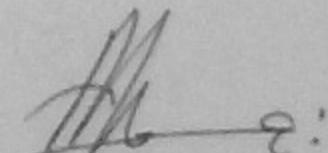
By Advocate: Sri Saurabh Srivastava

O R D E R

By Ashok S. Karamadi, Member (J)

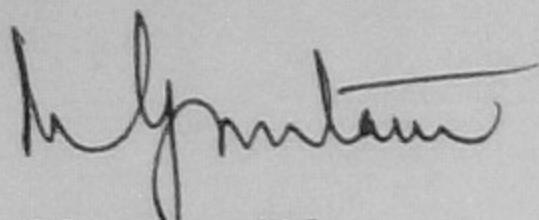
This application is filed seeking direction to the respondents to regularize services of the applicant. It is a case of the applicant that he made a representation to the respondents, last representation is dated 16.11.2005. Inspite of said representation, the respondents have not taken any steps on the request made by applicant. Hence this O.A. is filed.

2. On notice, the respondents have filed the Counter Affidavit containing that such representation filed by the applicant has no statutory right as such they are not considering the request of applicant made in the representation, as stated in the counter affidavit filed by the respondents.



3. It is seen from the pleadings that it is a case of the applicant that his request has to be considered by the competent authority if the competent authority is of opinion that said request is not sustainable in accordance with law, same shall be communicated by a reasoned order by the concerned competent authority, therefore, we are of the view that it is just and proper and in the interest of justice to direct the respondent No. 3 to dispose of the representation of applicant dated 16.11.2005 by a reasoned order in accordance with law within two months from the date of receipt of a copy of this Order. All the contentions of parties are left open.

4. With the above directions, O.A. stands disposed of. No costs.



Member [A]



Member [J]

/M.M/